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കേരള സർക്കാർ  
GOVERNMENT OF KERALA

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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Part III

## Judicial Services Department

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GOVERNMENT OF KERALA  
2022



**Chief Judicial Magistrate's Court, Thiruvananthapuram**

NOTIFICATION

No. A1-593/2022.

19th January 2022.

*Sub:—*Honorary Special Judicial Magistrate of 2<sup>nd</sup> Class (Railways), Kollam—Conferring powers under section 190 (2) and 14 (1) of the Code of Criminal Procedure-reg.

*Read:—*Notification No. B4(A)-64982/2021 dated 14-1-2022 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred under section 190 (2) and 14 (1) of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Thiruvananthapuram hereby empowers the Honorary Magistrate mentioned in column No. (1) of the Schedule given below, all the powers; conferred on a Magistrate of the First Class under the said code, and to take cognizance of the offences mentioned in Column No. 3 of the schedule within the area mentioned in column No. (2) of the schedule below for a period of one year with effect from the date of assumption of charge.

SCHEDULE

| <i>Name and Designation</i>  | <i>Area of Jurisdiction</i>   | <i>Offences</i>   |
|--|---|---|
| (1)  | (2)   | (3)   |
| Sri G. Baby<br>Honorary Special<br>Judicial Magistrate<br>of 2 <sup>nd</sup> Class<br>(Railways), Kollam | Over any part of Southern<br>Railway within the District of<br>Thiruvananthapuram | All cases of persons travelling without<br>a proper pass or ticket over any part<br>of the Southern Railway within the<br>District of Thiruvananthapuram and<br>any of the offences falling under<br>section 137 to 139, 141, 142, 144 to<br>147, 155 to 157, 159, 162, 163, 166<br>and 167 of the Indian Railways<br>Act 1989 (Central Act 24 of 1989)<br>committing over any part of the<br>Southern Railway within the district of<br>Thiruvananthapuram |

*(Sd.)*

Thiruvananthapuram.

*Chief Judicial Magistrate.*

**Explanatory Note**

The Hon'ble High Court of Kerala as per the notification read above appointed Sri. G. Baby, A. G. Bhavanam, Meenath Ward, Vallikunnam P. O, Alappuzha as Honorary Special Judicial Magistrate of 2<sup>nd</sup> Class (Railways), Kollam under section 13 of Cr. PC empowering all the powers conferred upon a Magistrate of the First Class under the said code in respect of the cases as mentioned in column No. 3 of the schedule above, over any part of the Southern Railway within the District of Thiruvananthapuram, Kollam, Pathanamthitta, Kottayam and Alappuzha and that part of the District of Ernakulam which lies to the south of and inclusive of Ernakulam Junction, and Cochin Harbour Terminus or committing over any part of the said Railway in the above said area and directed this court to issue necessary notification under section 190 (2) and 14 (1) of Cr. PC. Hence this notification.

